

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No. 207/252/ND/2018

Uniyal Cargo Movers Pvt. Ltd.

...Appellant

Under Section: Section 252.

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 01.05.2018

For the Appellant
For ROC

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Mr. Manish Raj, CP for ROC, Delhi

ORDER

In the last order it was recorded that the Ld. Counsel for the appellant stated that they have filed Income tax return upto the year 2016-2017 but today on perusal in their affidavit filed on 12th April, 2018, only receipts of payment of direct tax are being filed and the Ld. Counsel states that he has to check whether the Income tax returns are filed or not. The compliance of the order dated 4th April in terms of bank statement for the last three years has been done. The copy of appeal be served to Income tax department within one week at the High Court cell in the premises of Hon'ble Delhi High Court Chamber No. 428-429. Income tax to file reply within three weeks. Registry is directed to place the ROC reply on record. For further consideration on 30th May, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**